

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (Cr1.) No(s). 5354/2021

(Arising out of impugned final judgment and order dated 24-02-2020 in CRLA No. 689/1996 passed by the High Court of Judicature at Allahabad)

KUBER SINGH & ORS.

Petitioner(s)

VERSUS

STATE OF U.P.

Respondent(s)

(FOR ADMISSION and I.R. and IA No.86900/2021-EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT and IA No.86902/2021-EXEMPTION FROM FILING O.T. and IA No.86901/2021-APPLICATION FOR EXEMPTION FROM FILING ORIGINAL VAKALATNAMA/OTHER DOCUMENT)

Date : 02-08-2021 This petition was called on for hearing today.

CORAM : HON'BLE MS. JUSTICE INDIRA BANERJEE
HON'BLE MR. JUSTICE V. RAMASUBRAMANIAN

For Petitioner(s) Mr. Vinod Prasad, Adv.
Mr. Ajay Kumar Srivastava, AOR

For Respondent(s)

UPON hearing the counsel the Court made the following
O R D E R

Leave granted.

(MANISH ISSRANI)
COURT MASTER(SH)

(MATHEW ABRAHAM)
COURT MASTER (NSH)